# CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH JABALPUR

## Original Application No.200/535/2011

Jabalpur, this Tuesday, the 03<sup>rd</sup> day of April, 2018

# HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER

Pushpendra Singh son of Shri B.P. Singh aged 42 years, Occupation Assistant Superintendent Post Office, Satna Divn.I, Distt: Satna M.P. 431502, R. Add. – Dhawari Chauraha, Satna, Distt. Satna (M.P.)

-Applicant

### (By Advocate – Shri Prabhakar Singh)

### Versus

- 1. Union of India through the Secretary, Ministry of Communications & IT, Department of Posts Dak Bhawan, Sansad Marg, New Delhi 110002.
- 2. The Chief Post Master General, M.P. Circle, Bhopal, M.P.
   462001 Respondents

(By Advocate – Shri S.S. Chouhan)

#### <u>ORDER</u>

### By Navin Tandon, AM.

Learned counsel for the applicant submitted that in view of the order passed by the Hyderabad Bench of this Tribunal in O.A. No.554 of 2013 (Konidela Ramesh Babu & Ors. vs. Union of India & Ors.), decided on 10.03.2015, the applicant may be granted liberty to file a representation before the respondents and

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the respondents, in turn, may be directed to consider and decide

the same in a time-bound manner.

**2.** Learned counsel for the respondents has no objection to it.

3. Accordingly, this Original Application is disposed of with

liberty to the applicant to make a representation before the

competent authority of the respondents, within a period of two

weeks' from the date of receipt of a certified copy of this order. On

such representation being filed, the competent authority of the

respondents shall consider and decide it by passing a reasoned and

speaking order, as per law, within a period of 90 days thereafter.

Needless to say that we have not expressed any opinion on the

merits of the case.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon) Administrative Member

am/-